

OA 504/98

Dr dt 10-2-98

A copy of order
may be given to
both the counsels.

1.2.99

Proposed
12.2.99
S-D-(J)

10.2.99

Learned Counsel for the petitioner has
filed a Memo stating that he does not
want to pursue this O.A. and he may
be permitted to withdraw the same.
Heard Shri S.K. Dash, learned Counsel
for the petitioner and Shri B.K. Nayak,
learned Advt. Standing Counsel for
the respondents. In view of the memo
filed by the learned Counsel for
the petitioner, O.A. is disposed of
for not being pressed, as according
to learned Counsel for the petitioner,
he has received all the reliefs claimed
by him in this O.A.

10.2.99
10.2.99

Member (J)